

**GOVERNMENT OF INDIA**  
**MINISTRY OF HOME AFFAIRS**  
**RAJYA SABHA**  
**QUESTION NO 21.04.2010**  
**ANSWERED ON**  
**FOREIGN NATIONALS ILLEGALLY OVERSTAYING .**

2831

SHRI RAMDAS AGARWAL

Will the Minister of HOME AFFAIRS be pleased to state :-

- (a) whether it is a fact that a large number of foreigners including Bangladeshis and Pakistanis have been illegally overstaying in India;
- (b) if so, the details thereof along with number of persons deported during the last three years, till-date, country-wise;
- (c) whether such persons have reportedly acquired Indian identity including voter identity cards consequently posing a serious threat to national security; and
- (d) if so, what remedial steps have been taken by Government to check acquisition of multi-purpose identity cards/voter identity cards by the illegal migrants?

**ANSWER**

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS

(SHRI MULLAPPALLY RAMACHANDRAN)

(a) & (b): A number of foreign nationals who have entered into the country on valid travel documents have been found to be overstaying. Details of such cases of foreign nationals, including Bangladeshi and Pakistani nationals, who were found to be overstaying in the country and those which were deported, during the years 2006, 2007 and 2008, country-wise, are given in the Annexure. The said information for the year 2009 has not been compiled so far.

(c) & (d): Certain instances of some illegal immigrants having obtained voter identity cards, ration cards and driving licenses through fraudulent means have been reported. Statistical data of this nature are not centrally maintained. As and when such instances are detected, the State Governments/Union Territory Administrations take necessary action for cancellation of such documents alongwith such other appropriate steps as mandated by the provisions of the law.